

DOCUMENT INFORMATION

FILE NAME : Ch_XI_B_10

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications B. Road
Traffic

TITLE : 10. Convention on the Taxation of Road Vehicles for
Private Use in International Traffic. Geneva, 18 May
1956



CONVENTION
ON THE TAXATION OF ROAD VEHICLES
FOR PRIVATE USE IN INTERNATIONAL TRAFFIC
and
PROTOCOL OF SIGNATURE

done at Geneva on 18 May 1956



CONVENTION
RELATIVE AU REGIME FISCAL DES VEHICULES ROUTIERS
A USAGE PRIVE EN CIRCULATION INTERNATIONALE
et
PROTOCOLE DE SIGNATURE

en date, à Genève, du 18 mai 1956

Certified true copy
Copie certifiée conforme

2005

CONVENTION ON THE TAXATION OF ROAD VEHICLES FOR
PRIVATE USE IN INTERNATIONAL TRAFFIC

The Contracting Parties,

Considering that some European States have concluded bilateral agreements or taken other steps introducing a more liberal procedure than that of the Convention of 30 March 1931 on the Taxation of Foreign Motor Vehicles,

Desiring to facilitate the development of international touring,

Have agreed as follows:

ARTICLE 1

For the purpose of this Convention:

(a) The term "vehicles" shall mean all cycles, all self-propelled road vehicles and all trailers for coupling to such vehicles whether imported with the vehicle or separately, with the exception, however, of vehicles or combinations of coupled vehicles for the transport of persons having more than eight seats in addition to the driver's seat;

(b) The term "private use" shall exclude the transport of persons for remuneration, reward or other consideration and the industrial or commercial transport of goods with or without remuneration.

ARTICLE 2

Vehicles registered in the territory of one of the Contracting Parties, and vehicles allowed to be brought into circulation on such territory and exempted on that territory from the obligation to be registered, shall, when tem-

porarily imported for private use in the territory of another Contracting Party, be exempted, under the conditions laid down below, from taxes and charges levied on the circulation or possession of vehicles in the territory of that Contracting Party. This exemption shall not apply to tolls or to taxes or charges on consumption.

ARTICLE 3

1. This exemption shall be granted in the territory of each Contracting Party so long as the conditions laid down in the Customs regulations in force in that territory for the temporary admission, without payment, of import duties and import taxes of vehicles covered by article 2 are fulfilled.

2. Nevertheless, each Contracting Party may limit the duration of this exemption to three hundred and sixty-five consecutive days, even if the vehicle is temporarily admitted without payment of import duties and import taxes for a longer period.

ARTICLE 4

As soon as a country which is a Contracting Party to the Convention of 30 March 1931 on the Taxation of Foreign Motor Vehicles becomes a Contracting Party to the present Convention, it shall take the measures laid down in article 17 of the 1931 Convention to denounce that Convention.

FINAL PROVISIONS

ARTICLE 5

1. Countries members of the Economic Commission for Europe and countries ad-

CONVENTION RELATIVE AU REGIME FISCAL DES VEHICULES ROUTIERS
A USAGE PRIVE EN CIRCULATION INTERNATIONALE

Les parties contractantes,

Considérant que certains Etats européens ont conclu des accords bilatéraux ou pris des mesures mettant en vigueur un régime plus libéral que celui de la Convention en date du 30 mars 1931 sur le régime fiscal des véhicules automobiles étrangers,

Désireuses de faciliter le développement du tourisme international,

Sont convenues de ce qui suit:

ARTICLE PREMIER

Au sens de la présente Convention on entend:

a) Par "véhicule", tout cycle, tout véhicule pourvu d'un dispositif mécanique de propulsion circulant sur route par ses moyens propres et toute remorque destinée à être attelée à un tel véhicule et importée avec le véhicule ou séparément, à l'exclusion, toutefois, des véhicules ou ensembles de véhicules couplés affectés aux transports de personnes et comportant, outre le siège du conducteur, plus de huit places assises;

b) Par "usage privé", l'utilisation à des fins autres que le transport des personnes moyennant rémunération, prime ou autre avantage matériel, et autres que le transport industriel ou commercial de marchandises avec ou sans rémunération.

ARTICLE 2

Les véhicules qui sont immatriculés sur le territoire de l'une des parties contractantes, ainsi que les véhicules mis en circulation sur un tel territoire et dispensés sur ce territoire de l'obligation d'être immatriculés, seront ex-

emptés dans les conditions précisées ci-après, lorsqu'ils sont importés temporairement et utilisés pour usage privé sur le territoire d'une autre partie contractante, des impôts et taxes qui frappent la circulation ou la détention des véhicules dans le territoire de cette dernière partie contractante. Cette exemption ne s'étendra ni aux péages ni aux impôts ou taxes de consommation.

ARTICLE 3

1. Cette exemption sera accordée sur le territoire de chaque partie contractante tant que seront remplies les conditions fixées par les dispositions douanières en vigueur sur ce territoire pour l'admission en franchise temporaire des droits et taxes d'entrée des véhicules visés à l'article 2.

2. Toutefois, chaque partie contractante pourra limiter la durée de cette exemption à trois cent soixante-cinq jours consécutifs, même si le véhicule est admis en franchise temporaire des droits et taxes d'entrée pendant une durée supérieure.

ARTICLE 4

Dès qu'un pays partie contractante à la Convention du 30 mars 1931 sur le régime fiscal des véhicules automobiles étrangers sera devenu partie contractante à la présente Convention, il prendra les mesures prévues à l'article 17 de la Convention de 1931 pour dénoncer celle-ci.

DISPOSITIONS FINALES

ARTICLE 5

1. Les pays membres de la Commission économique pour l'Europe et les pays admis à la

mitted to the Commission in a consultative capacity under paragraph 8 of the Commission's terms of reference, may become Contracting Parties to this Convention:

- (a) By signing it;
- (b) By ratifying it after signing it subject to ratification;
- (c) By acceding to it.

2. Such countries as may participate in certain activities of the Economic Commission for Europe in accordance with paragraph 11 of the Commission's terms of reference may become Contracting Parties to this Convention by acceding thereto after its entry into force.

3. The Convention shall be open for signature until 31 August 1956, inclusive. Thereafter, it shall be open for accession.

4. Ratification or accession shall be effected by the deposit of an instrument with the Secretary-General of the United Nations.

ARTICLE 6

1. This Convention shall come into force on the ninetieth day after five of the countries referred to in article 5, paragraph 1, have signed it without reservation of ratification or have deposited their instruments of ratification or accession.

2. For any country ratifying or acceding to it after five countries have signed it without reservation of ratification or have deposited their instruments of ratification or accession, this Convention shall enter into force on the ninetieth day after the said country has deposited its instrument of ratification or accession.

ARTICLE 7

1. Any Contracting Party may denounce this Convention by so notifying the Secretary-General of the United Nations.

2. Denunciation shall take effect fifteen months after the date of receipt by the Secretary-General of the notification of denunciation.

ARTICLE 8

This Convention shall cease to have effect if, for any period of twelve consecutive months after its entry into force, the number of Contracting Parties is less than five.

ARTICLE 9

1. Any country may, at the time of signing this Convention without reservation of ratification or of depositing its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that this Convention shall extend to all or any of the territories for the international relations of which it is responsible. The Convention shall extend to the territory or territories named in the notification as from the ninetieth day after its receipt by the Secretary-General or, if on that day the Convention has not yet entered into force, at the time of its entry into force.

2. Any country which has made a declaration under the preceding paragraph extending this Convention to any territory for whose international relations it is responsible may denounce the Convention separately in respect of that territory in accordance with the provisions of article 7.

ARTICLE 10

1. Any dispute between two or more Contracting Parties concerning the interpretation or application of this Convention shall so far as possible be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting Parties in dispute so

Commission à titre consultatif conformément au paragraphe 8 du mandat de cette commission peuvent devenir parties contractantes à la présente Convention:

- a) En la signant;
- b) En la ratifiant après l'avoir signée sous réserve de ratification;
- c) En y adhérant.

2. Les pays susceptibles de participer à certains travaux de la Commission économique pour l'Europe en application du paragraphe 11 du mandat de cette commission peuvent devenir parties contractantes à la présente Convention en y adhérant après son entrée en vigueur.

3. La Convention sera ouverte à la signature jusqu'au 31 août 1956 inclus. Après cette date, elle sera ouverte à l'adhésion.

4. La ratification ou l'adhésion sera effectuée par le dépôt d'un instrument auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 6

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour après que cinq des pays mentionnés au paragraphe 1 de l'article 5 l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion.

2. Pour chaque pays qui la ratifiera ou y adhérera après que cinq pays l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion, la présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra le dépôt de l'instrument de ratification ou d'adhésion dudit pays.

ARTICLE 7

1. Chaque partie contractante pourra dénoncer la présente Convention par notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet quinze mois après la date à laquelle le Secrétaire général en aura reçu notification.

ARTICLE 8

La présente Convention cessera de produire ses effets si, après son entrée en vigueur, le nombre des parties contractantes est inférieur à cinq pendant une période quelconque de douze mois consécutifs.

ARTICLE 9

1. Tout pays pourra, lorsqu'il signera la présente Convention sans réserve de ratification ou lors du dépôt de son instrument de ratification ou d'adhésion ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que la présente Convention sera applicable à tout ou partie des territoires qu'il représente sur le plan international. La Convention sera applicable au territoire ou aux territoires mentionnés dans la notification à dater du quatre-vingt-dixième jour après réception de cette notification par le Secrétaire général ou, si à ce jour la Convention n'est pas encore entrée en vigueur, à dater de son entrée en vigueur.

2. Tout pays qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre la présente Convention applicable à un territoire qu'il représente sur le plan international pourra, conformément à l'article 7, dénoncer la Convention en ce qui concerne ledit territoire.

ARTICLE 10

1. Tout différend entre deux ou plusieurs parties contractantes touchant l'interprétation ou l'application de la présente Convention sera, autant que possible, réglé par voie de négociation entre les parties en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'une quelconque des parties contractantes en

requests and shall be referred accordingly to one or more arbitrators selected by agreement between the Parties in dispute. If within three months from the date of the request for arbitration the Parties in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those Parties may request the Secretary-General of the United Nations to nominate a single arbitrator to whom the dispute shall be referred for decision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting Parties in dispute.

ARTICLE 11

1. Each Contracting Party may at the time of signing, ratifying, or acceding to, this Convention, or at any time thereafter, declare that it will not apply the Convention to cycles without engines.

2. Each Contracting Party may, at the time of signing, ratifying, or acceding to, this Convention, declare that it does not consider itself as bound by article 10 of the Convention. Other Contracting Parties shall not be bound by article 10 in respect of any Contracting Party which has entered such a reservation.

3. Any Contracting Party having entered a reservation as provided for in paragraph 1 or in paragraph 2 may at any time withdraw such reservation by notifying the Secretary-General of the United Nations.

4. No other reservation to this Convention shall be permitted.

ARTICLE 12

1. After this Convention has been in force for three years, any Contracting Party may, by notification to the Secretary-General of the

United Nations, request that a conference be convened for the purpose of reviewing the Convention. The Secretary-General shall notify all Contracting Parties of the request and a review conference shall be convened by the Secretary-General if, within a period of four months following the date of notification by the Secretary-General, not less than one third of the Contracting Parties notify him of their concurrence with the request.

2. If a conference is convened in accordance with the preceding paragraph, the Secretary-General shall notify all the Contracting Parties and invite them to submit within a period of three months such proposals as they may wish the Conference to consider. The Secretary-General shall circulate to all Contracting Parties the provisional agenda for the conference together with the texts of such proposals at least three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened in accordance with this article all countries referred to in article 5, paragraph 1, and countries which have become Contracting Parties under article 5, paragraph 2.

ARTICLE 13

1. Any Contracting Party may propose one or more amendments to this Convention. The text of any proposed amendments shall be transmitted to the Secretary-General of the United Nations who shall transmit it to all Contracting Parties and inform all other countries referred to in article 5, paragraph 1.

2. Any proposed amendment circulated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting Party expresses an objection within a period of six months following the date of circulation of the proposed amendment by the Secretary-General.

litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les parties en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les parties en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'une quelconque de ces parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les parties contractantes en litige.

ARTICLE 11

1. Chaque partie contractante pourra, au moment où elle signera ou ratifiera la présente Convention ou y adhérera, ou à tout autre moment par la suite, déclarer qu'elle exclut les cycles sans moteur de l'application de la Convention.

2. Chaque partie contractante pourra, au moment où elle signera ou ratifiera la présente Convention ou y adhérera, déclarer qu'elle ne se considère pas liée par l'article 10 de la Convention. Les autres parties contractantes ne seront pas liées par l'article 10 envers toute partie contractante qui aura formulé une telle réserve.

3. Toute partie contractante qui aura formulé une réserve conformément au paragraphe 1 ou au paragraphe 2 pourra à tout moment lever cette réserve par une notification adressée au Secrétaire général de l'Organisation des Nations Unies.

4. Aucune autre réserve à la présente Convention ne sera admise.

ARTICLE 12

1. Après que la présente Convention aura été en vigueur pendant trois ans, toute partie

contractante pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de reviser la présente Convention. Le Secrétaire général notifiera cette demande à toutes les parties contractantes et convoquera une conférence de révision si, dans un délai de quatre mois à dater de la notification adressée par lui, le tiers au moins des parties contractantes lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera toutes les parties contractantes et les invitera à présenter, dans un délai de trois mois, les propositions qu'elles souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à toutes les parties contractantes l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les pays visés au paragraphe 1 de l'article 5, ainsi que les pays devenus parties contractantes en application du paragraphe 2 de l'article 5.

ARTICLE 13

1. Toute partie contractante pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le communiquera à toutes les parties contractantes et le portera à la connaissance des autres pays visés au paragraphe 1 de l'article 5.

2. Tout projet d'amendement qui aura été transmis conformément au paragraphe précédent sera réputé accepté si aucune partie contractante ne formule d'objections dans un délai de six mois à compter de la date à laquelle le Secrétaire général aura transmis le projet d'amendement.

3. The Secretary-General shall, as soon as possible, notify all Contracting Parties whether an objection to the proposed amendment has been expressed. If an objection to the proposed amendment has been expressed, the amendment shall be deemed not to have been accepted and shall be of no effect whatever. If no such objection has been expressed the amendment shall enter into force for all Contracting Parties three months after the expiry of the period of six months referred to in the preceding paragraph.

ARTICLE 14

In addition to the notifications provided for in articles 12 and 13, the Secretary-General of the United Nations shall notify the countries referred to in article 5, paragraph 1, and the countries which have become Contracting Parties under article 5, paragraph 2, of:

(a) Signatures, ratifications and accessions under article 5;

(b) The dates of entry into force of this Convention in accordance with article 6;

(c) Denunciations under article 7;

(d) The termination of this Convention in accordance with article 8;

(e) Notifications received in accordance with article 9;

(f) Declarations and notifications received in accordance with article 11, paragraphs 1 and 2;

(g) The entry into force of any amendment in accordance with article 13.

ARTICLE 15

The Protocol of Signature of this Convention shall have the same force, effect and duration as the Convention itself of which it shall be considered to be an integral part.

ARTICLE 16

After 31 August 1956, the original of this Convention shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies to each of the countries mentioned in article 5, paragraphs 1 and 2.

3. Le Secrétaire général adressera le plus tôt possible à toutes les parties contractantes une notification pour leur faire savoir si une objection a été formulée contre le projet d'amendement. Si une objection a été formulée contre le projet d'amendement, l'amendement sera considéré comme n'ayant pas été accepté et sera sans aucun effet. En l'absence d'objection, l'amendement entrera en vigueur pour toutes les parties contractantes trois mois après l'expiration du délai de six mois visé au paragraphe précédent.

ARTICLE 14

Outre les notifications prévues aux articles 12 et 13, le Secrétaire général de l'Organisation des Nations Unies notifiera aux pays visés au paragraphe 1 de l'article 5, ainsi qu'aux pays devenus parties contractantes en application du paragraphe 2 de l'article 5:

a) Les signatures, ratifications et adhésions en vertu de l'article 5;

b) Les dates auxquelles la présente Convention entrera en vigueur conformément à l'article 6;

c) Les dénonciations en vertu de l'article 7;

d) L'abrogation de la présente Convention conformément à l'article 8;

e) Les notifications reçues conformément à l'article 9;

f) Les déclarations et notifications reçues conformément aux paragraphes 1 et 2 de l'article 11;

g) L'entrée en vigueur de tout amendement conformément à l'article 13.

ARTICLE 15

Le Protocole de signature de la présente Convention aura les mêmes force, valeur et durée que la Convention elle-même dont il sera considéré comme faisant partie intégrante.

ARTICLE 16

Après le 31 août 1956, l'original de la présente Convention sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à chacun des pays visés aux paragraphes 1 et 2 de l'article 5.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Convention.

DONE at Geneva, this eighteenth day of May one thousand nine hundred and fifty-six, in a single copy in the English and French languages, each text being equally authentic.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé la présente Convention.

FAIT à Genève, le dix-huit mai mil neuf cent cinquante-six, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

FOR ALBANIA:

POUR L'ALBANIE:

FOR AUSTRIA:

POUR L'AUTRICHE:

Sous réserve de ratification
Dr. Josef STANGELBERGER

FOR BELGIUM:

POUR LA BELGIQUE:

Sous réserve de ratification
LEROY

FOR BULGARIA:

POUR LA BULGARIE:

FOR BYELORUSSIAN SSR:

POUR LA BIÉLORUSSIE:

FOR CZECHOSLOVAKIA:

POUR LA TCHÉCOSLOVAQUIE:

FOR DENMARK:

POUR LE DANEMARK:

**FOR THE FEDERAL REPUBLIC OF
GERMANY:**

**POUR LA RÉPUBLIQUE FÉDÉRALE
D'ALLEMAGNE:**

FOR FINLAND:

POUR LA FINLANDE:

Torsten TIKANVAARA

FOR FRANCE:

POUR LA FRANCE:

**Sous réserve de ratification
DE CURTON**

FOR GREECE:

POUR LA GRÈCE:

FOR HUNGARY:

POUR LA HONGRIE:

FOR ICELAND:

POUR L'ISLANDE:

FOR IRELAND:

POUR L'IRLANDE:

FOR ITALY:

POUR L'ITALIE:

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

**Sous réserve de ratification
R. LOGELIN**

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

Pour le Royaume en Europe*
Sous réserve de ratification
W. H. J. VAN ASCH VAN WIJCK

FOR NORWAY:

POUR LA NORVÈGE:

FOR POLAND:

POUR LA POLOGNE:

Sous réserve de ratification et sous réserve que le Gouvernement de la République Populaire de Pologne ne se considère pas lié par l'Article 10 de la Convention.**

Jerzy KOSZYK

FOR PORTUGAL:

POUR LE PORTUGAL:

FOR ROMANIA:

POUR LA ROUMANIE:

FOR SPAIN:

POUR L'ESPAGNE:

FOR SWEDEN:

POUR LA SUÈDE:

Sous réserve de ratification

G. DE SYDOW

Translation by the Secretariat of the United Nations:

* For the Realm in Europe.

** Subject to the reservation that the Government of the People's Republic of Poland does not consider itself as bound by Article 10 of the Convention.

FOR SWITZERLAND:

POUR LA SUISSE:

FOR TURKEY:

POUR LA TURQUIE:

FOR UKRAINIAN SSR:

POUR L'UKRAINE:

FOR THE UNION OF SOVIET
SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES:

FOR THE UNITED KINGDOM OF GREAT
BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU NORD:

Subject to ratification

James C. WARDROP

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

Sous réserve de ratification

Ljubisa VESELINOVIC

PROTOCOL OF SIGNATURE

On proceeding to sign the Convention of this day's date on the Taxation of Road Vehicles for Private Use in International Traffic, the undersigned, duly authorized, have agreed on the following stipulations and taken due note of the following reservations:

1. For the purpose of this Convention, the use of a hired vehicle shall be regarded as private use of the vehicle if the vehicle is hired without a driver, even if the person hiring it himself engages a driver.

2. The transport of personal luggage belonging to the passengers, or in the case of commercial travellers, the transport of samples, shall not prevent the use of the vehicle from being regarded as private use.

PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de la Convention, en date de ce jour, relative au régime fiscal des véhicules routiers à usage privé en circulation internationale, les sous-signés, dûment autorisés, sont convenus des précisions et ont pris note des réserves suivantes:

1. Pour l'application de la Convention, l'utilisation d'un véhicule loué à titre onéreux est considérée comme usage privé du véhicule si le véhicule est loué sans chauffeur, même si le locataire engage lui-même un chauffeur.

2. Le transport des bagages personnels des voyageurs ou, dans le cas d'un voyageur de commerce, le transport d'échantillons n'ôtent pas à l'utilisation du véhicule le caractère d'usage privé.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Protocol.

DONE at Geneva, this eighteenth day of May one thousand nine hundred and fifty-six, in a single copy in the English and French languages, each text being equally authentic.

FOR ALBANIA:

FOR AUSTRIA:

FOR BELGIUM:

FOR BULGARIA:

FOR BYELORUSSIAN SSR:

FOR CZECHOSLOVAKIA:

FOR DENMARK:

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé le présent Protocole.

FAIT à Genève, le dix-huit mai mil neuf cent cinquante-six, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

POUR L'ALBANIE:

POUR L'AUTRICHE:

POUR LA BELGIQUE:

POUR LA BULGARIE:

POUR LA BIÉLORUSSIE:

POUR LA TCHÉCOSLOVAQUIE:

POUR LE DANEMARK:

Sous réserve de ratification

Dr. Josef STANGELBERGER

Sous réserve de ratification

LEROY

FOR THE FEDERAL REPUBLIC OF
GERMANY:

POUR LA RÉPUBLIQUE FÉDÉRALE
D'ALLEMAGNE:

FOR FINLAND:

POUR LA FINLANDE:
Torsten TIKANVAARA

FOR FRANCE:

POUR LA FRANCE:
Sous réserve de ratification
DE CURTON

FOR GREECE:

POUR LA GRÈCE:

FOR HUNGARY:

POUR LA HONGRIE:

FOR ICELAND:

POUR L'ISLANDE:

FOR IRELAND:

POUR L'IRLANDE:

FOR ITALY:

POUR L'ITALIE:

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:
Sous réserve de ratification
R. LOGELIN

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

Pour le Royaume en Europe*

Sous réserve de ratification

W. H. J. VAN ASCH VAN WIJCK

FOR NORWAY:

POUR LA NORVÈGE:

FOR POLAND:

POUR LA POLOGNE:

Sous réserve de ratification

Jerzy KOSZYK

FOR PORTUGAL:

POUR LE PORTUGAL:

FOR ROMANIA:

POUR LA ROUMANIE:

FOR SPAIN:

POUR L'ESPAGNE:

FOR SWEDEN:

POUR LA SUÈDE:

Sous réserve de ratification

G. DE SYDOW

Translation by the Secretariat of the United Nations:

* For the Realm in Europe.

FOR SWITZERLAND:

POUR LA SUISSE:

FOR TURKEY:

POUR LA TURQUIE:

FOR UKRAINIAN SSR:

POUR L'UKRAINE:

FOR THE UNION OF SOVIET
SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES:

FOR THE UNITED KINGDOM OF GREAT
BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU NORD:

Subject to ratification

James C. WARDROP

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

Sous réserve de ratification

Ljubisa VESELINOVIC

I hereby certify that the foregoing text is a true copy of the Convention on the Taxation of Road Vehicles for Private Use in International Traffic and Protocol of Signature, done at Geneva on 18 May 1956, the original of which is deposited with the Secretary-General of the United Nations.

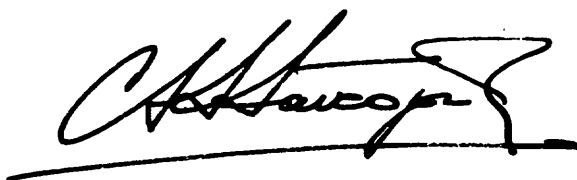
For the Secretary-General:

The Legal Counsel

Je certifie que le texte qui précède est la copie conforme de la Convention relative au régime fiscal des véhicules routiers à usage privé en circulation internationale et du Protocole de signature, en date, à Genève, du 18 mai 1956, Convention et Protocole dont le texte original est déposé auprès du Secrétaire général des Nations Unies.

Pour le Secrétaire général:

Le Conseiller juridique

A handwritten signature in black ink, appearing to be 'C. H. ...', written over a horizontal line.

United Nations, New York

31 October 1956

Organisation des Nations Unies, New-York

le 31 octobre 1956

Certified true copy XI.B.10
Copie certifiée conforme XI.B.10
July 2005